

ITEM NO.27

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 45155/2024

[Arising out of impugned final judgment and order dated 19-07-2024 in WC No. 9348/2023 19-07-2024 in WC No. 7223/2024 19-07-2024 in WC No. 21276/2023 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S. SUNSHINE TRADE TOWER PVT LTD & ANR.

Respondent(s)

FOR ADMISSION

IA No. 15714/2025 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 15715/2025 - EXEMPTION FROM FILING O.T.

IA No. 20835/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 15716/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 28-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General
Mr. Sameer Jain, Adv.
Mr. Suvigya Awasthy, Adv.
Mr. Deepesh Raj, Adv.
Mr. Soayib Qureshi, AOR

For Respondent(s) :Mr. Mukul Rogatagi, Sr. Adv.
Ms. Vanshaja Shukla, AOR
Mr. Siddhesh Shirish Kotwal, Adv.
Mr. Siddhart Singhal, Adv.
Mr. Siddharth Nandwani, Adv.
Mr. Sameer Gupta, Adv.
Ms. Ankeeta Appanna, Adv.
Ms. Madhura Chitnis, Adv.

Ms. Manya Hasija, Adv.
Mr. Yatharth Gupta, Adv.
Mr. Siddhant Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. At the request of the learned counsel for the parties, the matter is adjourned to 18.03.2025.
2. In the meanwhile, learned counsel for the petitioner(s) shall file short compilation of relevant documents with short written submissions.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)